

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2243/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.09.07.2019/NCLAT/UR/868

In the matter of:

Sajeve Bhushan Deora, Resolution Professional
of Noslar International Ltd. Appellant

Versus

Axis Bank Limited & Ors. Respondents

Appearance: Ms. Arunima Bhattacharjee, Advocate for the Appellant.

22.07.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 09.07.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 10.07.2019 and returned the Memo of Appeal to the Appellant on 11.07.2019. The Appellant re-filed the Memo of Appeal on 19.07.2019. It is stated in the Interlocutory Application (IA) that the Appellant was required to redraft the appeal as per the format NCLAT-1, which also necessitated renumbering of the pages and preparing all other papers anew, like index etc. On 17.07.2019 when the clerk of the Counsel's tried to re-file the Appeal, certain other defects were pointed out by the Registry. Hence, there is delay of 02 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 23.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar